



2026:AHC:24494

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4022 of 2026

Satendra Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganga Dhar Shukla
Counsel for Respondent(s)	:	C.S.C., Kaushal Kishore Mani

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition with the following prayers:-

(i) Issue a writ order or direction in the Nature of MANDAMUS directing the respondents not to interfere in the peaceful possession of the petitioners in respect of their land i.e. Khasra No. 579, 576 and 581 situated in Village-Dhansaini, Tehsil-Sadar, District Muzaffarnagar.

(ii) Issue a writ order or direction in the Nature of MANDAMUS directing the respondent no.3 to decide the representation dated 16.01.2026 of the petitioner within stipulated time period as fixed by this Hon'ble Court (Annexure-2 to the writ petition).

2. It is argued by learned counsel for the petitioners that considerable time has already been lapsed but till date no decision has been taken on the representation submitted by the petitioner.

3. On the other hand, it is argued by learned Standing Counsel that in case the petitioner will file fresh application, respondent No.3/Sub Divisional Magistrate, Muzaffar Nagar will pass appropriate orders expeditiously.

4. Heard learned counsel for the parties and perused the record.

5. In the facts and circumstances of the case and without entering into

merits of the case, the present petition is disposed of permitting the petitioner to file fresh representation ventilating all their grievances before the respondent No.3/Sub Divisional Magistrate, Muzaffar Nagar along with certified copy of this order. within a period of three weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and preferably within a period of six weeks from the date of production of certified copy of this order unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026

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